

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO.3246
TO BE ANSWERED ON WEDNESDAY, THE 22.03.2017

Renaming of High Court

+3246.PROF: RAVINDRA VISHWANATH GAIKWAD

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has received proposal from the Government of Maharashtra about renaming the Bombay High Court to Mumbai High Court;
- (b) if so, the time by which the said proposal is likely to be approved; and
- (c) the reasons for delaying the proposal?

ANSWER

Minister of State for Law and Justice and Electronics and Information Technology.
(SHRI P.P. CHAUDHARY)

(a) : Yes, Madam.

(b) &(c) : The High Courts (Alteration of Names) Bill, 2016 enabling the changing the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai, respectively has been introduced in the Lok Sabha on 19.07.2016. However, the State Government of Tamil Nadu has requested to change the name of the High Court of Madras as the High Court of Tamil Nadu. The High Court of Calcutta has also not agreed for revised nomenclature. The Central Government has again sought views from concerned State Governments and respective High Courts for finalising fresh Bill. No time frame can be fixed for approval of the Bill.

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